GOVERNMENT OF INDIA HUMAN RESOURCE DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:2820 ANSWERED ON:11.08.2010 DEEMED UNIVERSITIES

Jagannath Dr. M.; Mahato Shri Narahari; Majumdar Shri Prasanta Kumar; Roy Shri Nripendra Nath

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the number of deemed universities recognized during the last three years, State-wise;
- (b) the criteria for recognizing a university as a deemed university;
- (c) whether the approval of the State Government is required for recognizing an institution as deemed university;
- (d) if so, whether University Grants Commission (UGC) monitors the academic and financial performance of such deemed universities;
- (e) if so, the source of funding for such institutions;
- (f) whether the Government gives grants to deemed universities; and
- (g) if so, the details of the annual grants given to these institutions during each of the last three years, State-wise?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT(SMT. D. PURANDESWARI)

(a): From 1.1.2007 till the date of reply, 40 institutions have been declared as institutions deemed to be universities. A State-wise list is indicated below:-

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10. Puducherry - 1 - - 1

11. Punjab 1 - - - 1

12. Rajasthan - - 1 - 1

13. Tamil Nadu 2 10 - - 12

14. Uttarakhand 1 1 - - 2

15. Uttar Pradesh 1 1 - - 2

16. New Delhi - - 1 - 1

Total 10 25 5 40
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- (b): Institutions for higher education are declared as institutions deemed to be universities by the Central Government, on the recommendation of University Grants Commission (UGC). Hitherto, the eligibility criteria were based on the provisions contained in the UGC Guidelines (2000) for institutions deemed to be universities. However, with the UGC (Institutions Deemed to be Universities) Regulations, 2010 coming into force from 26/5/2010, the criteria for declaring institutions as institution deemed to be universities are based on the provisions contained in these Regulations, available on the website of the UGC at www.ugc.ac.in/financial support/guidelines.html.
- (c): No Sir, it is not mandatory for the Central Government to seek approval of State Governments. In accordance with the UGC (Institutions deemed to be universities) Regulations, 2010, UGC is required to seek views of State Governments/Union Territory Administrations, which in turn are required to furnish their comments within a period of 60 days. If no comments are received within the stipulated period, then it can be presumed that the State /Union Territory have no comments to offer and the Commission can proceed to process the application.
- (d): Yes Sir, UGC is empowered to review the functioning of institutions deemed to be universities under the Regulations referred to in part (c) of the reply.
- (e) to (g): Institutions deemed to be universities are either publicly funded or sponsored / funded by non-government societies/trusts. The details of grants given by UGC to the institutions deemed to be universities recognized during the last three years are as given below:

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(Rupees in lakhs)

S1.No. Name of the University 2007-08 2008-09 2009-10

1. Gandhi Institute of Technology & 10.49 25.18 2.09

Management (GITAM), Vishakapatnam
(Andhra Pradesh)

2. Maharishi Markendswar Education Trust, 0.00 2254.79 0.00

Ambala City (Haryana)

3. Institute of Chemical Technology, 0.00 327.15 647.85

Mumbai (Maharashtra)

4. Sant Longowal Institute of Engineering 0.00 0.00 3.52

& Technology, Longowal (Punjab)
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5. Chennai Mathematical Institute, 0.00 450.00 0.00 Chennai (Tamilnadu)